

CC No. 23843/19

Meenu Duggal Vs. Pradeep Duggal

Application under 12/18/23, Domestic Violence Act

09.06.2020

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

At 2:10 P.M.

Present : Sh. Harpreet Popli, Ld. Counsel for the petitioner.
Sh. Satya Prakash Arya, Ld. Counsel for the respondent.
Petitioner and Respondent in person.

Arguments on interim maintenance heard at length.

Put up for orders for tomorrow i.e. 10.06.2020 at 12:30 P.M. through CISCO Webex Meeting App.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR MOBILE

Sr. No.17

**FIR No.000128/2020
PS Ashok Vihar
U/s.379 IPC**

09.06.2020

Application taken up through video conferencing for hearing for release of mobile on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of mobile on superdari has been filed by the applicant namely Amitabh Kumar Yadav.

Reply received through e-mail by HC Ram Swaroop. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the mobile is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid article be released to the registered/rightful owner subject to the following conditions:

1. Mobile in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the mobile from different angles sufficient to identify the mobile during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR MOBILE

Sr. No.28

**FIR No. 558/20
PS Mangolpuri
U/s.392/411 IPC**

09.06.2020

Application taken up through video conferencing for hearing for release of mobile on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of mobile on superdari has been filed by the applicant namely Jitender Kashyap.

Reply received through e-mail by SI Harinder Singh. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the mobile is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid article be released to the registered/rightful owner subject to the following conditions:

1. Mobile in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, ownership and other necessary details of the vehicle.
3. IO shall take the colour photographs of the mobile from different angles sufficient to identify the mobile during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. UP-612-0515

Sr. No.30

FIR No. 321/2020

U/s 188 IPC

PS Mangolpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number UP-612-0515 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **UP-612-0515** on superdari has been filed by the applicant namely Pradeep Kumar.

Reply received through e-mail by HC Rabindra. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2468/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

The matter is fixed for obtaining the annexure-A as mentioned by the applicant in his application. The Ld. Counsel for the accused submits that accused was admitted to bail u/s.138 N.I. Act on 10.10.2019 but the bail order is not available with him nor on the website. Therefore prayer has been made to obtain bail order in C.C. No.2468/17 so that the applicant can be released on personal bond.

Let a report be called from the concerned Ahlmad/ Reader / Asstt. Ahlmad through Email or Whatsapp qua the desired bail order on priority basis for 10.06.2020.

Copy of this order be sent to the counsel for the applicant and concerned Ahlmad/ Reader / Asstt. Ahlmad through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2466/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

The matter is fixed for obtaining the annexure-A as mentioned by the applicant in his application. The Ld. Counsel for the accused submits that accused was admitted to bail u/s.138 N.I. Act on 10.10.2019 but the bail order is not available with him nor on the website. Therefore prayer has been made to obtain bail order in C.C. No.**2466/17** so that the applicant can be released on personal bond.

Let a report be called from the concerned Ahlmad/ Reader / Asstt. Ahlmad through Email or Whatsapp qua the desired bail order on priority basis for 10.06.2020.

Copy of this order be sent to the counsel for the applicant concerned Ahlmad/ Reader / Asstt. Ahlmad through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2465/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

The matter is fixed for obtaining the annexure-A as mentioned by the applicant in his application. The Ld. Counsel for the accused submits that accused was admitted to bail u/s.138 N.I. Act on 10.10.2019 but the bail order is not available with him nor on the website. Therefore prayer has been made to obtain bail order in C.C. No.**2465/17** so that the applicant can be released on personal bond.

Let a report be called from the concerned Ahlmad/ Reader / Asstt. Ahlmad through Email or Whatsapp qua the desired bail order on priority basis for 10.06.2020.

Copy of this order be sent to the counsel for the applicant concerned Ahlmad/ Reader / Asstt. Ahlmad through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2467/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

The matter is fixed for obtaining the annexure-A as mentioned by the applicant in his application. The Ld. Counsel for the accused submits that accused was admitted to bail u/s.138 N.I. Act on 10.10.2019 but the bail order is not available with him nor on the website. Therefore prayer has been made to obtain bail order in C.C. No.**2467/17** so that the applicant can be released on personal bond.

Let a report be called from the concerned Ahlmad/ Reader / Asstt. Ahlmad through Email or Whatsapp qua the desired bail order on priority basis for 10.06.2020.

Copy of this order be sent to the counsel for the applicant concerned Ahlmad/ Reader / Asstt. Ahlmad through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2464/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Present :

(Sanya Dalal)

Duty MM /North-West/ Delhi

09.06.2020

CC No.2464/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

The matter is fixed for obtaining the annexure-A as mentioned by the applicant in his application. The Ld. Counsel for the accused submits that accused was admitted to bail u/s.138 N.I. Act on 10.10.2019 but the bail order is not available with him nor on the website. Therefore prayer has been made to obtain bail order in C.C. No.**2464/17** so that the applicant can be released on personal bond.

Let a report be called from the concerned Ahlmad/ Reader / Asstt. Ahlmad through Email or Whatsapp qua the desired bail order on priority basis for 10.06.2020.

Copy of this order be sent to the counsel for the applicant concerned Ahlmad/ Reader / Asstt. Ahlmad through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

CC No.2463/17

NARESH JAIN VS. SHOURYA HOUSING LTD.

PS: SHALIMAR BAGH

09.06.2020

Proceedings conducted through CISCO Webex Meeting.

Present : Sh. Pushpender Kumar, Ld. Counsel for the accused.

Ld. Counsel for the accused submitted that the accused got the bail in C.C. No.2463/17 U/s.138 N.I. Act vide order dated 10.10.2019 by Ld. M.M. Ms. Upasana Satija. The copy of order is annexed with application. The Ld. Counsel submits that the accused was ordered to be released on bail vide order dated 10.10.2019 on furnishing on surety to the tune of Rs.20,000/- and personal bond of the same amount. The Ld. Counsel for the accused submits that the accused is not in a position to arrange surety for himself and therefore a prayer has been made to released the accused on personal bond only. **Vide Judgment of Hon'ble Delhi High Court dated 09.04.2020 in writ petition (Criminal) 779/20** with the view to decongest the prisons the court was pleased to observe that in the prevailing circumstances the under trial prisoners can be released on furnishing personal bond to the satisfaction of the Jail Superintendent concerned.

Thus, it is directed that the accused be released on furnishing personal bond in the sum of Rs.20,000/- subject to the satisfaction of the Jail Superintendent concerned.

Application stands disposed off.

The application and the order be attached to the main case file and be sent to the concerned court as and when the court resumes normal functioning.

Copy of this order be sent to the concerned Jail Superintendent for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.1159/18
PS Mangolpuri

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 13.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.1160/18
PS Mangolpuri

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 13.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.342/18
PS Ashok Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 14.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.1248/19

PS Sultanpuri

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.36/20
PS Keshav Puram

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 190/20
PS Prem Nagar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 10.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 633/17
PS Sultanpuri

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 10.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 518/16

PS Subhash Place (Crime Branch)

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

The report presented by SI Surender Sharma dated 09.06.2020 perused. It states that the address of the surety has been verified and found genuine but the verification report qua the document attached by the surety is awaited and time has been ought for filing the same. Accordingly granted. Let the report be called from the IO concerned for tomorrow at 11:30 A.M.

Copy of order to IO and counsel.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.035798/19
PS Keshav Puram

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 185/2020

PS Vijay Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.11382/20

PS Raj Park

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.190/20
PS Prem Nagar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 185/20
PS Vijay Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 11.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.0122/2020

PS Mangolpuri

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Let the report be called from the concerned IO / SHO for 10.06.2020 through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 358/20
PS Keshav Puram

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 863/2020

PS Aman Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

State vs. DL-98SBP-1093

Challan No.DL18376200310120603

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 113/20
PS K.N.K. Marg

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 009645/2020

PS K.N.K. Marg

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

Challan No.FL66892006032304031

State vs. DL-1LS-8793

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 836/19
PS Mauriya Enclave

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Fresh application for release of vehicle on superdari filed on behalf of the applicant.

Let the report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.019278/20
PS Keshav Puram

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No.3920/20
PS Raj Park

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 006461/20

PS Aman Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)

Duty MM /North-West/ Delhi

09.06.2020

FIR No. 52/20
PS Bharat Nagar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

FIR No. 1184/20

PS Budh Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)

Duty MM /North-West/ Delhi

09.06.2020

FIR No. 138/20
PS Budh Vihar

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

State Vs. DL8SCK-2243

PS Maurya Enclave

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)

Duty MM /North-West/ Delhi

09.06.2020

FIR No. 226/20
PS Keshav Puram

09.06.2020

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Report in terms of order dated 08.06.2020 not received back.

Let fresh report be called from the concerned IO for 10.06.2020.

Copy of this order be sent to the concerned IO/SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Copy of this order be sent to the counsel for the applicant through email/whatsapp.

The Incharge Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. HR99ABJ-9362

Sr. No.21

FIR No. 611/17

U/s 33 D.E. Act & 22 COTPA Act

PS Subhash Place

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR99ABJ-9362 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application is for release of vehicle bearing number **HR99ABJ-9362** on superdari has been filed by the applicant namely Yatharth. The reply on the application sought from the IO concerned and he stated in his report that the vehicle in question is seized U/s 33 D.E. Act & 22 COTPA Act. Thus this court does not have the jurisdiction to release the vehicle in question as per the Excise Act. The Ld. Counsel of the applicant is at liberty to move to the appropriate forum.

Application stands disposed off.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL9ER-7531

Sr. No.7

**FIR No. 402/20
U/s 279/337 IPC
PS Sultanpuri**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL9ER-7531 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL9ER-7531** on superdari has been filed by the applicant namely Khurshid Shah.

Reply received through e-mail by ASI Shailender Singh. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. UP35AN-6670

Sr. No.3

**FIR No.0076/20
U/s 279/337 IPC
PS Shalimar Bagh**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number UP35AN-6670 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **UP35AN-6670** on superdari has been filed by the applicant namely Anjani Kumar.

Reply received through e-mail by HC Ramesh Chand. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL8CQ-5267

Sr. No.5

**FIR No. 91/20
U/s 279/304A IPC
PS Shalimar Bagh**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL8CQ-5267 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL8CQ-5267** on superdari has been filed by the applicant namely Prahlad.

Reply received through e-mail by ASI Roshan Lal. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL11B-7707

Sr. No.8

FIR No.432/2020

U/s 435 IPC

PS Sultanpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL11B-7707 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL11B-7707** on superdari has been filed by the applicant namely Mahender Kumar.

Reply received through e-mail by ASI Inder Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL4SCP-6759

Sr. No.9

FIR No.006743/2020

U/s 379 IPC

PS North Rohini

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL4SCP-6759 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL4SCP-6759** on superdari has been filed by the applicant namely Yad Ram.

Reply received through e-mail by ASI Lakhan Singh. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL11SY-5154

Sr. No.10

FIR No.432/2020

U/s 435 IPC

PS: Sultanpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL11SY-5154 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL11SY-5154** on superdari has been filed by the applicant namely Vinay.

Reply received through e-mail by ASI Inder Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL11SY-0705

Sr. No.12

**FIR No.31560/19
U/s 379 IPC
PS Subhash Place**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL11SY-0705 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL11SY-0705** on superdari has been filed by the applicant namely Padam Bahadur.

Reply received through e-mail by ASI Dhurub Raj. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL11SB-4591

Sr. No.13

FIR No.11700/20

U/s 379 IPC

PS Sultpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL11SB-4591 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL11SB-4591** on superdari has been filed by the applicant namely Mohd. Nihal.

Reply received through e-mail by Ct. Ravi Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR LAPTOP AND MOBILE PHONE

Sr. No.14

FIR No.0175/20

U/s 457/380/411/34 IPC

PS Vijay Vihar

State vs. Rahul @ Chilla

09.06.2020

Application taken up through video conferencing for hearing for release of one laptop and two mobile phones on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of **one laptop and two mobile phones** on superdari has been filed by the applicant namely Kabindra Sharma.

Reply received through e-mail by HC Chander Naik. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the aforesaid articles are released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid articles be released to the registered/rightful owner subject to the following conditions:

1. Articles in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, ownership and other necessary details.

3. IO shall take the colour photographs of the **laptop and mobile phones** from different angles sufficient to identify the articles during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. UP-16-BL-9883

Sr. No.15

FIR No. 190/20

U/s 188 IPC & 128/177, 129/177, 3/181 M.V. Act

PS Aman Vihar

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number UP-16-BL-9883 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **UP-16-BL-9883** on superdari has been filed by the applicant namely Sarvesh Kumar Rawat.

Reply received through e-mail by SI Manish. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL-8SCK-3540

Sr. No.18

FIR No. 11445/20

U/s 379 IPC

PS Sultanpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-8SCK-3540 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-8SCK-3540** on superdari has been filed by the applicant namely Arjun Kumar.

Reply received through e-mail by Ct. Amit Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR WATER MOTOR

Sr. No.19

FIR No. 80/20

U/s 380/411/34 IPC

PS Budh Vihar

State vs. Anil @ Kalinda

09.06.2020

Application taken up through video conferencing for hearing for release of the Water Motor on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of **water motor** on superdari has been filed by the applicant namely Laxman Das.

Reply received through e-mail by ASI Paras Ram. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance,

ownership and other necessary details of the water motor.

3. IO shall take the colour photographs of the water motor from different angles sufficient to identify the water motor during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL11SP7831

Sr. No.22

**FIR No.170/20
U/s 188 IPV
PS Subhash Place**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL11SP7831 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX MePeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL11SP7831** on superdari has been filed by the applicant namely Devender Gupta.

Reply received through e-mail by ASI Dhurub Raj. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL4CX4921

Sr. No.29

FIR No.242/2020

U/s 188 IPC

PS Mangol Puri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL4CX4921 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL4CX4921** on superdari has been filed by the applicant namely Satbir.

Reply received through e-mail by HC Pardeep Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL-11SF-5540

Sr. No.31

**FIR No. 36/20
U/s 279/337 IPC
PS Sultanpuri
State vs. Bobby**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-11SF-5540 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-11SF-5540** on superdari has been filed by the applicant namely Lokender.

Reply received through e-mail by ASI Rajesh Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance,

Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR RELEASE OF ARTICLES

Sr. No.32

FIR No. 280/2020
U/s 380/411 IPC
PS Vijay Vihar
State vs. Anil @ Anila

09.06.2020

Application taken up through video conferencing for hearing for release of **articles namely one laptop, mobile phone, purse black, voter card, pen card, bag blue colour, three credit cards, four ATM cards**, one DL and one RC of vehicle bearing number **DL4SBW-7054** on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of **articles namely one laptop, mobile phone, purse black, voter card, pen card, bag blue colour, three credit cards, four ATM cards, one DL and one RC of vehicle bearing number DL4SBW-7054** on superdari has been filed by the applicant namely Deepak Kumar.

Reply received through e-mail by HC Pardeep Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the aforesaid articles and vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid articles and vehicle be released to the registered/rightful owner subject to the following conditions:

1. Articles and vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, ownership and other necessary details of the aforesaid articles and vehicle.
3. IO shall take the colour photographs of the aforesaid articles from different angles sufficient to identify the articles and vehicle during the course of trial.
4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL1S-9320

Sr. No.33

**FIR No. 006853/20
U/s 379/411 IPC
PS Shalimar Bagh**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL1S-9320 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL1S-9320** on superdari has been filed by the applicant namely Jyoti Chopra.

Reply received through e-mail by HC Dharm Raj. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance,

Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL2CAX3397

Sr. No.24

**FIR No. 0061/20
U/s 279/337 IPC
PS Bharat Nagar**

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL2CAX3397 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.

Ld. Counsel for applicant Netz Infocom Pvt. Ltd. through its AR Pradeep Kumar Mishra through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL2CAX3397** on superdari has been filed by the applicant namely applicant Netz Infocom Pvt. Ltd. through its AR Pradeep Kumar Mishra. **Authority Letter filed.**

Reply received through e-mail by ASI Pradeep Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

ORDER ON SUPERDARI APPLICATION FOR VEHICLE NO. DL-12SF-7865

Sr. No.37

E-FIR No. 10944/20

U/s 379 IPC

PS Sultanpuri

09.06.2020

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL-12SF-7865 on superdari.

Present : Sh. Amit Sahrawat, Ld. APP for the State in person.
Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in the terms of directions issued by Hon'ble Delhi High Court and the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL-12SF-7865** on superdari has been filed by the applicant namely Ram Kishor.

Reply received through e-mail by Ct. Ravi Kumar. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered/ rightful owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered/rightful owner subject to the following conditions:

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of Indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance,

Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant (The above conditions can be followed through approved digital mediums to avoid physical contact).

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail/ WhatsApp by the Reader/ Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajiv Kumar attached with the court today.

Incharge Computer Branch is directed to upload the order on website of the District Court by today itself.

(Sanya Dalal)
Duty MM /North-West/ Delhi
09.06.2020

09.06.2020

FIR No.186/19

PS: Sultanpuri

State Vs. Umesh Mishra

At 11:30 A.M.

Present: Sh. Amit Sahrawat, Ld. APP for the State.

In terms of the previous order dated 06.06.2020 and 08.06.2020, no report has been furnished qua the bail order. Thus, I chose myself to verify the same through the website of Hon'ble Delhi High Court and the same is being verified by myself. The reply of the bail bond filed by HC Varun Alok dated 06.06.2020 perused which states that the address of the surety Aman Kumar has been verified and his RC furnished for bail bond has also been verified. Thus release warrants be issued immediately for onwards transmission to the concerned Jail Superintendent (preferably through electronic mode) for necessary compliance.

(Sanya Dalal)

Duty MM /North-West/ Delhi

09.06.2020